

BUSINESS ADVISORY COMMITTEE**NINTH REPORT**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Ninth Report of the Business Advisory Committee presented to the House on the 7th September, 1957."

Shrimati Renu Chakravartty (Basirhat): Sir, as a member of the Business Advisory Committee I want to say that the cyclostyled copy of the ninth report of the Business Advisory Committee meeting which has been circulated to us seems to me to have two omissions; one is regarding the allocation of time to Shrimati Parvathi Krishnan's motion for discussion on the Plantation Enquiry Committee's Report, and the second is about the one-hour discussion about the transport workers. These two matters were allotted time at the meeting and neither of these two seems to have been incorporated in the Ninth-Report. I should request the hon. Minister for Parliamentary Affairs to correct it.

Shri Satya Narayan Sinha: Shrimati Parvathi Krishnan's motion has been put down on the agenda.

Shrimati Renu Chakravartty: But allocation of time was made and, therefore, that should also be given in the Business Advisory Committee's Report. That is why I am pointing this out. The one-hour discussion about the transport workers should also be included.

Shri Satya Narayan Sinha: I think 1½ hours have been allotted for discussion on the motion by Shrimati Parvathi Krishnan.

Shri H. N. Mukerjee (Calcutta-Central): Could I have one clarification, Sir? I find that the Business Advisory Committee has allotted 2½ hours for the discussion on the food situation. In the printed bulletin

dated 7th September, 1957 circulated to us, the discussion on the food situation has an asterisk noted against it. The idea is that this will be held if time permits—I wish to have a definite clarification that, in view of the allocation of time by the Business Advisory Committee for the discussion on the food situation, we shall definitely have this discussion and not contingent to time permitting. There is a confusion between the printed bulletin and this. I know that the hon. Minister would say that the Business Advisory Committee only allocates time and the Government decides what to bring forward and what not to bring forward. In regard to the food situation, Sir, you know how you have been approached by people from different groups and parties in this House, and I want to have a clarification that this discussion will definitely be held.

Shri Khadilkar (Ahmednagar): Regarding this Report, I cannot possibly agree with paras. 3 and 5 for the following reasons. Though in para 3 the time allotted to the Life Insurance Corporation (Second Amendment) Bill has been raised from two hours to three hours, I think this is a matter involving the general investment policy and therefore this time is very insufficient.

Another very important point is, and I would like to have a ruling from you on this point, nowhere in parliamentary institution's the procedure of gullotine is applied to Bills, so far as I know. I do not know how here on the decisions of the Business Advisory Committee it is applied to important policy matters like this particular Bill. Therefore, my suggestion is that either time should be extended or the Bill should be postponed for the next session.

Regarding item 5, we are now really working almost at a supersonic speed and the whole legislature, if I may say so, has been turned into a sort of legislative mill. I would like to say on this point, are we following the ancient procedure where the

[Shri Khadilkar]

brahmins used to recite the vedic mantras and the sudras used to say *mama, amen* or yes? By working at such a speed we have hardly any time to study the papers.

Mr. Speaker: The hon. Members may go slow. There is no good casting aspersions on an institution where the hon. Member is also an hon. Member.

Shri Khadilkar: I am not inclined to cast any aspersions.

Mr. Speaker: It is self-condemnatory. It is very wrong. Nobody is anxious to rush through. There is the Government business. The hon. Member cannot have the cake and eat it also. Hon. Members must be prepared to sit longer hours. I am willing, I have got able assistance also who are trying to accommodate me. Hon. Members can advise others to continue sitting. One after the other they are going away, slipping away. I am seeing all that daily.

What I would like to submit to the hon. Members for consideration is this. There is a lot of work that has to be done. How is it to be done. Shall we relegate it all to the executive. With one stroke we may say, hereafter the executive will carry on. Either we must do, or allow the executive to carry on or allow chaos.

Shri Naushir Bharucha (East Khadesh): Extend the session.

Mr. Speaker: Are hon. Members willing to extend the session?

Several Hon. Members: No, no.

Mr. Speaker: There are equally good number of voices as against one voice for extension.

So far as the motion for adoption of the report of the Business Advisory Committee is concerned, any general statement made is not put to vote. If any hon. Member wants that a particular point should be put to the vote of the House he must table an amendment saying that three hours are not

enough, it may be raised to four hours and so on. In the absence of any such amendments I am not going to put any of the points made here to the vote of the House. I will only put the original motion.

Shri Sonavane (Sholapur-Reserved-Sch. Castes): May I just ask.....

Mr. Speaker: Order, order. Hon. Members ought not to go on interrupting me like this.

Shrimati Renu Chakravartty said that mention has not been made in the report about the time allotted to the motion by Shrimati Parvathi Krishnan and the discussion about transport workers. It is not usual to include them. The Business Advisory Committee only allocates the time available. The order of precedence, whether a particular thing comes up or not is included in the minutes. We do not prescribe that a particular business ought to be taken at a particular time or a particular occasion. Whether a particular business ought to come up or not is included in the minutes.

Shrimati Renu Chakravartty: May I submit, Sir, that as far as the motion by Shrimati Parvathi Krishnan is concerned, that had been discussed earlier, but we had made certain allocation of time again yesterday, which was a little different from the earlier one. Therefore it is only right that the House should be informed of it. In fact, I was asked by certain Members—they rang me up—about the allocation of time and I had to tell them that it was a little different from what it was earlier. It was from that point of view that I raised this question. I think it is a mistake on the part of the Department of Parliamentary Affairs and it ought to be corrected.

Mr. Speaker: Very well, we will include it.

I have already told the Business Advisory Committee, and I will also inform the House, that the normal business of the Government is carried

on between 12.00 and the time we adjourn except on days which are specially allotted for Private Members' Bills and Resolutions. Therefore, these other matters I am freely allowing. This is not the proper time for getting through their objections. They will have to table independent motions on such matters.

So far as the time is concerned, we are short of time. If hon. Members are willing to sit after 5.30 every day I am prepared to allow every kind of motion to be discussed almost every day for an hour, an hour and a half or two hours. In important matters they must be prepared to sit. At any rate, for this coming week let us sit every day after 5.30, so far as non-official resolutions or motions given notice of are concerned.

Shri Thirumala Rao (Kakinada): In the bulletin it is said that we are going to sit up to 6.30.

Mr. Speaker: And, if necessary, some time more also.

श्री गणराज राव (जो प्र-रक्षित-अनुवृत्त जायियां) में एव बर्नेजिकेशन चाहा हूँ मानन्य मंत्री जी से। पिछले बुनेटिन में कहा गया था कि सिइलड कास्ट कमिश्नर की रिपोर्ट पर बहस होगी, लेकिन इस बुनेटिन में इसका जिक्र नहीं किया गया है। क्या मैं पूछ सकता हूँ कि इसके लिए इस सेशन में समय निर्धारित किया जायगा या भगने मेशन में रखा जायगा और भगर भगने सेशन में रखा जायगा, तो क्या १९५५-५६ की रिपोर्ट और १९५६-५७ की रिपोर्ट को भलग भलग लिया जायगा या दोनों को एक साथ लिया जायगा ?

श्री सत्यनारायण सिंह : गहने भी एक दिन इस के बारे में यहां पर जिक्र हुआ था। मानूम होता है कि हनारे मानन्य सदस्य उस दिन मौजूद नहीं थे। हम लोगों ने कहा है कि यह रिपोर्ट दूसरे सेशन में ली जायगी और १९५६-५७ की रिपोर्ट तैयार नहीं हुई है, इसलिए वह नहीं आ सकती है।

श्री गणराज राव : क्या इसबार दोनों रिपोर्ट एक साथ ली जावेगी ? क्या उन के लिए भलग भलग समय नहीं दिया जावेगा ?

Mr. Speaker: Both of them will be discussed simultaneously.

Shri Sonavane.

Shri Sonavane: I wanted to speak about the same point.

Shri Satya Narayan Sinha: With regard to this Life Insurance Corporation (Second Amendment) Bill, to which my hon. friend opposite has taken some objection. I shall be able to announce within an hour whether we shall have this Bill postponed for the next session.

Mr. Speaker: I shall now put the motion regarding the Business Advisory Committee to the vote of the House.

The question is:

"That this House agrees with the Ninth Report of the Business Advisory Committee presented to the House on the 7th September, 1957."

The motion was adopted.

MINIMUM WAGES (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Abid Ali on the 7th September, 1957, namely:—

"That the Minimum Wages (Amendment) Bill, 1957, as passed by Rajya Sabha, be taken into consideration".

The time allotted was 5 hours. Time taken is one hour and fifty-four minutes. The balance is three hours and six minutes. **Shri B. K. Galkwad** will kindly continue his speech.

Shri B. K. Galkwad (Nasik): Last Saturday I was describing about the